

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.143/ND/2014
RT CP No.151/Chd/Hry/2017**

In the matter of:

Anupam Varshney & Ors.

....Petitioners.

Versus.

Swastic Metalloy Casting Pvt.Ltd. & Ors.

....Respondents.

Present: Ms. Mandeep Gujral, Advocate for petitioners.
Mr. Mohit Gondi, Advocate for Mr.Anoop Dawar,
Advocate for respondents No.1 & 2.

Time is requested for filing the written statement on behalf of the respondents. The matter is pending since 2014, though it is submitted that subsequently the matter was referred for settlement. In the interest of justice, I grant last opportunity to the respondents to file reply to the main petition subject to payment of ₹15,000/- as costs, out of which ₹8,000/- be deposited in the Library Fund Account of the NCLT Bar Association. List the matter on 26.10.2017 and the reply be filed by the respondents at least two days before the date fixed with advance copy to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 25, 2017.

Ashwani